

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA.No.1345/94

Dated this the 29th of November, 1994

Shri C.J. Roy, Hon. Member(J)

Shri V.D. Trivedi,
Commissioner of Income Tax,
R/o D-2/11, Subramaniam Bharti Marg,
New Delhi

...Applicant

By Advocate: Shri P.N. Mishra by Shri Satish Kumar.

versus

Union of India through

Director of Estates,
Nirman Bhawan,
New Delhi-11

...Respondents

By Advocate: None.

ORDER (Oral)

(Shri C.J. Roy)

The learned proxy counsel for the applicant Shri Satish Kumar makes an endorsement on the last doct. order dated 9.11.94 that he has been authorised by the learned senior counsel Shri P.N. Mishra and Shri V.S. Trivedi to withdraw the case, as the relief prayed for by the applicant in this OA has been granted by the respondents. Therefore, the OA has become infructuous. Permitted.

The OA is dismissed as having become infructuous.
No costs.

(C.J. ROY)
MEMBER(J)
29.11.94

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